

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 17 of 2014 & IA No. 23 of 2014**  
**Appeal No. 18 of 2014 & IA No. 24 of 2014**  
**Appeal No. 33 of 2014 & IA No. 51 of 2014**  
**Appeal No. 293 of 2013 & IA No. 390 of 2013**  
**Appeal No. 328 of 2013 & IA No. 432 of 2013**

**Dated: 23<sup>rd</sup> October, 2017**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N.K. Patil, Judicial Member**

**Appeal No. 17 of 2014 & IA No. 23 of 2014**

**In the matter of:**

**Maithon Alloys Ltd. ...**

**Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Anr. ...**

**Respondent(s)**

**Appeal No. 18 of 2014 & IA No. 24 of 2014**

**In the matter of:**

**Jai Balaji Industries Ltd. ...**

**Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Anr. ...**

**Respondent(s)**

**Appeal No. 33 of 2014 & IA No. 51 of 2014**

**In the matter of:**

**Impex Ferro Tech Ltd. ...**

**Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Anr. ...**

**Respondent(s)**

**Appeal No. 293 of 2013 & IA No. 390 of 2013**

**In the matter of:**

**Bhaskar Shrachi Alloys Ltd. ...**

**Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Anr. ...**

**Respondent(s)**

**Appeal No. 328 of 2013 & IA No. 432 of 2013**

**In the matter of:**

**Shyam Ferro Alloys Ltd. ...**

**Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Anr. ...**

**Respondent(s)**

**:2:**

Counsel for the Appellant (s) : Mr. Rajiv Yadav  
Counsel for the Respondent(s) : Ms. Anushree Bardhan for DVC (R-2)  
Mr. Rajiv Shankar Divedi  
for intervener (SAIL & ACC) in A.No. 18/2014

### **ORDER**

The learned counsel for the appellant submitted that Appeal No. 263 of 2013 arising out of Central Commission's order dated 29.07.2013, which was earlier tagged with this batch of Appeals was listed before Court – I on 06.04.2017 vide Application for urgent listing (IA No. 268 of 2017) for urgent hearing of the Application for Stay (IA No. 228 of 2017). Since the order in the Application for Stay (IA No. 228 of 2017) has been pronounced on 09.05.2017, the main Appeal No. 263 of 2013 may be re-tagged with this batch of Appeals for hearing. Accordingly, Registry is directed to tag Appeal No. 263 of 2013 with this batch of Appeals.

The learned counsel for the appellant submitted that since RP No.6 of 2016 in Appeal No. 184 of 2013 and RP No. 10 of 2016 in Appeal No. 185 of 2013 on the same issue are listed for review on 26.10.2017, this batch of Appeals may be listed on the same day.

Accordingly, list this batch of Appeals for hearing on **26.10.2017.**

**(Justice N.K. Patil)**  
**Judicial Member**

**(I. J. Kapoor)**  
**Technical Member**

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